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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 277/2004
OA 1357/2003

New Delhi, this the 28th day of September, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Mr. S. K. Malhotra, Member (A)

Vinod Garg
Son of Sh. Laxman Das
R/o A-19, Chandan Nagar
Ghaziabad (U.P.) ...applicant

(None for the applicant)

Versus

Sh. K.N. Aggarwal,
Director General (Works)
& ex-Officio Secy,
Central Public Works Department,
Nirman Bhawan,
New Delhi. ...Respondent

(By advocate Ms. R.O. Bhutia)

O R D E R (ORAL)

By Hon'ble Mr. Justice M.A. Khan:

CP 277/2004

Learned counsel for respondents has submitted that she has already filed compliance affidavit. It is submitted that the directions of this Tribunal made in order dated 29-4-2004 in OA 1357/2003 have been implemented. After the applicant qualified in the written test held in terms of the order of this Tribunal, the applicant along with some other persons has been promoted by the orders dated 9/10-9-2004. She has prayed that the application for initiating proceedings against the respondents for contempt of court be dismissed.

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Nobody is appearing on behalf of applicant. We have perused the affidavit and the order dated 9/10-9-2004. The applicant has been promoted as per the instructions given in order dated 29-4-2004.

In view of this, we do not find that it a fit case to proceed with contempt of court proceedings against the respondents. Show cause notice is discharged. The application is dismissed.

Amrit
(S.K. Malhotra)
Member (A)

M. A. Khan
(M.A. Khan)
Vice-Chairman (J)

/gkk/